GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 431

TO BE ANSWERED ON THE 19^{TH} NOVEMBER, 2019/ KARTIKA 28, 1941 (SAKA) DELAY IN RELEASE OF NCRB DATA

431. SHRI BALUBHAU *ALIAS* SURESH NARAYAN DHANORKAR: SHRI K. NAVASKANI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the reasons for the delay in releasing the National Crime Record Bureau (NCRB) data 'Crime In India-2017' which was actually supposed to be released in the year 2018.
- (b) the faults and inconsistencies in each of the 13 parameters or crime heads issued by the Ministry which has caused delay in the publication of the report; and
- (c) the steps being taken by the Government to ensure speedy publication of the NCRB data?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

- (a) and (b): National Bureau of Crime Records (NCRB) collates crime data from all the States/ Union Territories and publishes it as "Crime in India" report. Many improvements had been undertaken in Crime in India report for the year 2017 to make it more comprehensive, informative and useful for stakeholders. This required a revision in data collection and compilation software, adequate training of State/Union Territories' officials on the new software, validation and removal of ambiguities in the data. With persistent follow-ups with the States/Union Territories, final data was received in July 2019, and Crime in India 2017 was released on 21st October 2019.
- (c): Advisories have been issued by NCRB to all States/Union Territories to furnish complete data sets in a timely manner for speedy publication.
